PUNJAB VIDHAN SABHA

LIST OF BUSINESS

MONDAY, THE 25TH FEBRUARY, 2019

AT 11.00 A.M.

I. **QUESTIONS**

Questions entered in the separate list to be asked and answers given.

Fatak in Amritsar.

II. **CALLING ATTENTION NOTICES**

SARDAR BIKRAM SINGH MAJITHIA, MLA i) SARDAR LAKHVIR SINGH LODHINANGAL, MLA to draw the attention of the Minister for Revenue towards non-payment of compensation to the victims of rail accident occurred near Joda

(No. 27)

2. SARDAR GURMEET SINGH MEET HAHER, MLA:to draw the attention of the Minister for Local Government towards Water and Sewerage Bills are being charged by Nagar Council, Barnala.

(No.31)

3. SHRI AMAN ARORA, MLA:- to draw the attention of the Chief Minister towards pollution being caused due to noise created by loud speakers in the State.

(No. 32)

III. **MOTION UNDER RULE 16**

A MINISTER to move that the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned sine-die.

IV. THE BUDGET ESTIMATES FOR THE YEAR 2019-20

RESUMPTION OF GENERAL discussion on the Budget Estimates for the year 2019-20.

(To be concluded)

V. **FINANCIAL BUSINESS**

DISCUSSION AND VOTING ON DEMANDS FOR GRANTS (i) RELATING TO THE BUDGET ESTIMATES FOR THE YEAR 2019-20

Demand No. 1	A MINISTER	to move that a sum not exceeding	Budget
		Rs.1,32,92,13,29,000 on Revenue	Estimates
		Account and Rs.6,24,00,000 on Capital	2019-20
		account be granted to the Governor to	

defray the charges that will come in course of payment for the year 2019-

Pages 1-58

20, in respect of Agriculture.

Demand No. 2 A MINISTER to move that a sum not exceeding

Rs.5,80,36,72,000 on Revenue Account and Rs.9,14,63,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in

Pages 59-90

respect of Animal Husbandry, Dairy Development and Fisheries.

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Demand No. 3	A MINISTER	to move that a sum not exceeding Rs.1,51,04,85,000 on Revenue Account and Rs.2,62,14,01,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Co-operation.	Budget Estimates 2019-20 Pages 91-104
Demand No. 4	A MINISTER	to move that a sum not exceeding Rs.90,08,21,000 on Revenue Account and Rs.8,23,10,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Defence Services Welfare.	Pages 105-118
Demand No. 5	A MINISTER	to move that a sum not exceeding Rs.1,20,79,25,03,000 on Revenue Account and Rs.1,56,63,37,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Education.	Pages 119-197
Demand No. 6	A MINISTER	to move that a sum not exceeding Rs.3,34,41,05,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Elections.	Pages 198-208
Demand No. 7	A MINISTER	to move that a sum not exceeding Rs.2,17,58,72,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Excise and Taxation.	Pages 209-219
Demand No. 8	A MINISTER	to move that a sum not exceeding Rs.3,03,27,94,54,000 on Revenue Account and Rs.4,46,91,51,65,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Finance.	Pages 220-270
Demand No. 9	A MINISTER	to move that a sum not exceeding Rs.3,69,19,14,000 on Revenue Account and Rs.5,00,11,20,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Food, Civil Supplies and Consumer Affairs.	Pages 271-289
Demand No. 10	A MINISTER	to move that a sum not exceeding Rs.2,62,79,75,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of General Administration.	Pages 290-325
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Demand No. 11 A MINISTER	to move that a sum not exceeding Rs.34,48,33,28,000 on Revenue Account and Rs.16,73,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Health and Family Welfare.	Budget Estimates 2019-20 Pages 326-384
Demand No. 12 A MINISTER	to move that a sum not exceeding Rs.68,94,69,71,000 on Revenue Account and Rs.1,30,18,13,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Home Affairs.	Pages 385-447
Demand No. 13 A MINISTER	to move that a sum not exceeding Rs.17,27,99,29,000 on Revenue Account and Rs.12,29,20,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Industries & Commerce.	Pages 448-475
Demand No. 14 A MINISTER	to move that a sum not exceeding Rs.68,14,03,000 on Revenue Account and Rs.10,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Information and Public Relation.	Pages 476-486
Demand No. 15 A MINISTER	to move that a sum not exceeding Rs.13,15,60,76,000 on Revenue Account and Rs.9,50,81,08,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Water Resources.	Pages 487-582
Demand No. 16 A MINISTER	to move that a sum not exceeding Rs.28,34,71,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Labour.	Pages 583-592
Demand No. 17 A MINISTER	to move that a sum not exceeding Rs.31,37,03,62,000 on Revenue Account and Rs.11,87,09,80,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Local Government.	Pages 593-619

Demand No. 18	A MINISTER	to move that a sum not exceeding Rs.16,66,95,000 on Revenue Account and Rs.60,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Personnel.	Budget Estimates 2019-20 Pages 620-629
Demand No. 19	A MINISTER	to move that a sum not exceeding Rs.62,35,53,000 on Revenue Account and Rs.2,52,87,92,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Planning.	Pages 630-648
Demand No. 20	A MINISTER	to move that a sum not exceeding Rs.20,73,18,12,000 on Revenue Account and Rs.1,57,38,91,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Power.	Pages 649-666
Demand No. 21	A MINISTER	to move that a sum not exceeding Rs.6,31,12,65,000 on Revenue Account and Rs.13,67,28,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Public Works.	Pages 667-706
Demand No. 22	A MINISTER	to move that a sum not exceeding Rs.13,78,13,49,000 on Revenue Account and Rs. 2,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Revenue, Rehabilitation and Disaster Management.	Pages 707-742
Demand No. 23	A MINISTER	to move that a sum not exceeding Rs.32,39,86,62,000 on Revenue Account and Rs.8,69,31,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Rural Development and Panchayats.	Pages 743-773
Demand No. 24	A MINISTER	to move that a sum not exceeding Rs.18,31,37,000 on Revenue Account and Rs.4,39,33,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Science, Technology and Environment.	Pages 774-788

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Demand No. 25 A MINISTER	to move that a sum not exceeding Rs.28,04,76,71,000 on Revenue Account and Rs.31,06,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Social Security, Women & Child Development.	Budget Estimates 2019-20 Pages 789-844
Demand No. 26 A MINISTER	to move that a sum not exceeding Rs.54,64,21,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of State Legislature.	Pages 845-851
Demand No. 27 A MINISTER	to move that a sum not exceeding Rs.4,61,96,05,000 on Revenue Account and Rs.85,39,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Technical Education and Industrial Training.	Pages 852-889
Demand No. 28 A MINISTER	to move that a sum not exceeding Rs.1,34,17,42,000 on Revenue Account and Rs.4,87,84,54,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Tourism and Cultural Affairs.	Pages 890-909
Demand No. 29 A MINISTER	to move that a sum not exceeding Rs.3,88,27,50,000 on Revenue Account and Rs.1,25,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Transport.	Pages 910-932
Demand No. 30 A MINISTER	to move that a sum not exceeding Rs.53,60,68,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Vigilance.	Pages 933-943
Demand No. 31 A MINISTER	to move that a sum not exceeding Rs.1,56,48,88,000 on Revenue Account and Rs.1,61,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Employment Generation and Training.	Pages 944-955

Demand No. 32	A MINISTER	to move that a sum not exceeding Rs.1,96,99,99,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of	Budget Estimates 2019-20
		payment for the year 2019-20, in respect of Forestry and Wild Life.	Pages 956-964
Demand No. 33	A MINISTER	to move that a sum not exceeding Rs.2,54,68,45,000 on Revenue Account and Rs.25,02,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Governance Reforms.	Pages 965-974
Demand No. 34	A MINISTER	to move that a sum not exceeding Rs.1,36,90,91,000 on Revenue Account and Rs.10,50,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Horticulture.	Pages 975-987
Demand No. 35	A MINISTER	to move that a sum not exceeding Rs.3,74,41,79,000 on Revenue Account and Rs.21,56,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Housing and Urban Development.	Pages 988-998
Demand No. 36	A MINISTER	to move that a sum not exceeding Rs.2,46,54,64,000 on Revenue Account and Rs.30,36,55,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Jails.	Pages 999-1007
Demand No. 37	A MINISTER	to move that a sum not exceeding Rs.7,28,46,32,000 on Revenue Account and Rs. 6,00,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Law and Justice.	Pages 1008-1026
Demand No. 38	A MINISTER	to move that a sum not exceeding Rs.4,66,63,49,000 on Revenue Account and Rs.3,43,11,29,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Medical Education and Research.	Pages 1027-1046
Demand No. 39	A MINISTER	to move that a sum not exceeding Rs.37,60,98,000 on Revenue Account and Rs.4,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Printing and Stationery.	Pages 1047-1054
		charges that will come in course of payment for the year 2019-20, in	Contd 7/

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Demand No. 40

A MINISTER

to move that a sum not exceeding Rs.2,41,56,77,000 on Revenue Account Rs.11,00,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019- Pages 1055-1067 20, in respect of Sports and Youth Services.

Budget Estimates 2019-20

Demand No. 41

A MINISTER

to move that a sum not exceeding Rs.5,49,64,05,000 on Revenue Account and Rs.10,34,54,00,000 on Capital Account be granted to the Governor to Pages 1068-1081 defray the charges that will come in course of payment for the year 2019-20, in respect of Water Supply and Sanitation.

Demand No. 42

A MINISTER

to move that a sum not exceeding Rs.11,64,95,39,000 on Revenue Account and Rs.63,23,04,000 Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2019-20, in respect of Social Justice, Empowerment and Minorities.

Pages 1082-1112

(ii) THE PUNJAB APPROPRIATION (NO.3) BILL, 2019

The Punjab Appropriation (No.3) Bill, 2019 A MINISTER to introduce the Punjab Appropriation (No.3) Bill, 2019.

> To move that the Punjab Appropriation (No.3) Bill, 2019 be taken into consideration at once.

Also to move that the Bill be passed.

VI. **MOTION REGARDING CONSTITUTION OF ELECTED COMMITTEES FOR THE YEAR 2019-20**

A MINISTER to move that-

WHEREAS the elections to the:-

- Committee on Public Accounts; 1.
- Committee on Estimates; 2.
- Committee on Public Undertakings; and 3.
- Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2019-20, are to be held before the 31st March, 2019; and

WHEREAS the time left at the disposal of the House is extremely short and it is not possible to conduct in the normal course, the election to these Committees;

NOW, therefore, this House authorizes the Speaker, Punjab Vidhan Sabha, to nominate the members of the aforesaid Committees for the aforesaid year, keeping in view the proportionate strength of various parties/groups in the House;

This House further resolves that for the above purpose, the rules of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) relating to the elections to the said Committees for the year 2019-20 which are inconsistent with or contrary to the above resolution shall stand suspended.

VII. <u>LEGISLATIVE BUSINESS</u>

1. The Punjab One-Time Voluntary Disclosure and Settlement of Building Constructed in Violations of the Building Bye-Laws Bill, 2019. A MINISTER to introduce the Punjab One-Time Voluntary Disclosure and Settlement of Building Constructed in Violations of the Building Bye-Laws Bill, 2019.

To move that the Punjab One-Time Voluntary Disclosure and Settlement of Building Constructed in Violations of the Building Bye-Laws Bill, 2019, be taken into consideration at once.

Also to move that the Bill be passed.

2. The Amritsar
Walled City
(Recognition of
Usage) Amendment
Bill, 2019.

A MINISTER to introduce the Amritsar Walled City (Recognition of Usage) Amendment Bill, 2019.

To move that the Amritsar Walled City (Recognition of Usage) Amendment Bill, 2019, be taken into consideration at once.

Also to move that the Bill be passed.

3. The Punjab
Legislative Assembly
(Salaries and
Allowances of
Members)
Amendment Bill,
2019.

A MINISTER to introduce the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2019.

To move that the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2019, be taken into consideration at once.

Also to move that the Bill be passed.

4. The Prevention of Cruelty to Animals (Punjab Amendment) Bill, 2019.

A MINISTER to introduce the Prevention of Cruelty to Animals (Punjab Amendment) Bill, 2019.

To move that the Prevention of Cruelty to Animals (Punjab Amendment) Bill, 2019, be taken into consideration at once.

Also to move that the Bill be passed.

CHANDIGARH: THE 22ND FEBRUARY, 2019 SHASHI LAKHANPAL MISHRA, SECRETARY.